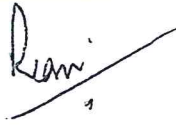



NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 27-07-2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : CP/335/IB/2018  
NAME OF THE PETITIONER(S) : TARAPORE CONSTRUCTION PVT LTD  
NAME OF THE RESPONDENT(S) : MADRAS FERTILIZERS LTD  
UNDER SECTION : 9 RULE 6

S.No.	Name (in Capital)	Represented by	Signature
1	RAVI RAJAGOPALAN JM LEGAL	Perthmura	
	Jayesh B Dolia Geethanjali T for M/s. Ariga & Dolia	Respondent	

(13)

CP/335/IB/2018

**ORDER**

Counsel for the petitioner/operational creditor present and ready to make submissions. Counsel for the respondent/corporate debtor prayed time to make submissions stating that they have preferred an appeal against the order passed by the Hon'ble Single Judge of the High Court of Madras in O.S. No. 659/2004 which is yet to be listed and that they are pursuing the matter. They further stated that the appeal is expected to be listed shortly and hence prayed for some more time. This was vehemently opposed by the petitioner and stated that many opportunities were given to the other side considering the very same request. In the interest of justice, we incline to grant a final opportunity to the respondents. Both are directed to file written submissions on their behalf. Considering the above submissions, time is enlarged. **Put up on 09.08.2018.**

*-sd-*  
(S VIJAYARAGHAVAN)  
Member (Technical)

*-sd-*  
(K ANANTHA PADMANABHA SWAMY)  
Member (Judicial)

knp